MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Port Laws (Amendment) Bill, 1977, which has been passed by the Rajya Sabha at its sitting held on the 13th December 1977."

PORT LAWS (AMENDMENT) BILL

As passed by Rajya Sabha

SECRETARY: Sir, I lay on the Table of the House the Port Laws (Amendment) Bill, 1977, as passed by Rajya Sabha.

MR. SPEAKER: Now, we take up calling attention motion. Shri Krishna Kant.

SHRI S. NANJESHA GOWDA (Hassan): I have tabled many relevant questions but they have been rejected giving no reason and in some cases, giving some rules which I have to refer to again. Sir, they are very relevant questions. Perhaps because the answers may go against some ex-Ministers or some ex-Secretaries, they have somehow managed to reject those questions. I request you to kindly look into them. They are very relevant questions.

MR. SPEAKER: There is no point in making such complaints on the floor of the House because I donot know which question you are referring to. If you come to my Chamber, we can discuss it.

12.03 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported decision of the Management to close down National Herald, Delhi

SHRI KRISHAN KANT (Chandigarh): I beg to call the attention of the Minister of Information and Broadcasting to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported decision of the management to suspend the publication of the *National Herald* from Delhi, which may lead to its closure, and repercussions thereof on the journalists and staff."

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): The subject matter of this Notice falls in the State sphere—in this case, the Delhi Administration.

In terms of the recently amended Industrial Disputes Act which came into force on 5th March, 1976, industrial establishments employing 300 or more workers and covered by the Act are required to give the appropriate Government 90 days' notice intimating their intention to close down their unit. According to the information supplied by Delhi Administration, the National Herald, Delhi, which employs about 400 workers inclusive of casual workers had not given any such notice to the Administration till December 14, 1977 Further more, according to information available with Delhi Administration, the management had not till December 14, 1977 taken any decision to close down the Delhi office of the National Herald.

Sir, in view of the subject matter of the motion I have also requested my colleague, the Labour Minister to be here to answer any question because essentially, even so far as this government is concerned, it is he who deals with it.

SHRI KRISHNA KANT: Mr. Advani had been in the opposition and probably he remembers that when the question of newspapers comes, it is no question of any State paper. What happened to the *Times of India* and *Basumati* ? It was the Central Government which was to intervene. So, this first sentence, 'The subject matter of this Notice falls in the State sphere......' is not correct.

Secondly, I would like to know whether he is not aware when he takes this plea, that the All India Radio over which he presides, on the 13th December in its 8·10 a.m. bulletine said:

"Col. B.H. Zaidi, the Chairman of the Associated Journals Ltd. has confirmed that the Delhi Editor of the *National Herald* is being closed down in a day or two."

He mentioned that the Delhi Administration has not come to know even till the 14th of December. I have got here a letter —because I think when he replies, he replies on behalf of the whole Government of India and not merely as Minister of Information and Broadcasting—which the *National Herald's* Employees' Union has sent to the Ministry of Law, Justice and Company Affairs where they have brought it to their notice that they have been told that the paper may be closed down. So, I think the plea the hon. Minister has taken is not correct that they do not know. As a matter of fact, the Minister of Information and Broadcasting must be aware of whatever is happening to the newspaper industry and newspaper throughout the country. So, I never expected such a reply from Shri Advani.

Then, the question of closure and suspension of the publication has been hanging —I think he knows it—from September, 1977. When this issue came up in the press—here are the cuttings from the *Times of India* dated 21st September and also *Hindustan Times* and other papers—the idea of closing down of the establishment has been there for three or four months. And, whenever the question was raised and that appeared in the Press, the management tried to say that they did not want to close down but the Janata Government wants to close it down.

Shri Muhammad Yunus to-day categorically denied any move to close down the Delhi edition of the National Herald. He told the union representative that the news item regarding the closure was a political move; to scuttle the Delhi edition of the newspaper particularly was a political move. We do not want to close it. Shri Muhammad Yunus is one of the darkest faces of the blackest era when emergency was functioning. Instead of trying to manage not only news agencies, newspaper and the non-alligned news agency as a whole but, probably he is mismanging the National Herald and whatever tradition that was left behind by Jawahar Lal Nehru regarding the free press. So, may I know from the hon. Minister whether he knows the fact that this is hanging fire for the last three or four months. This question has been raised now. The employees have brought this to the notice of Shri Shanti Bhushan that they want to close it down and so he must look into it. If it has become insolvent, Mr. Justice Shah in the Shah Commission examined this question said that if it were so, then why the Punjab National Bank gave Rs. 8 lakhs to the insolvent company? Col. Zaidi, the Chairman of this paper came out with a rejoinder that this paper is viable. Here I have cuttings with me published in the National Herald. It says: that it had a profit of Rs. 10 akhs last year and there is no question of its being insolvent. So, it can run.

Now, all of a sudden, the management invited the workers and asked them whether they would take it over f we want to close it down. The workers held a referendum in the National Herald wherein excepting one, all the others said that they are prepared to take over the management and run it under certain conditions. But, when the workers were ready, the management backed out. As a matter of fact, I would not have liked to go into these things but, because the situation has become so serious I have to go into this. The National Herald collected money as advance subscription through the industrial persons, educational officers in Haryana, Punjab, U. P. and Delhi Administration and had also the subscriptions of the schools, municipalities, panchayats, ITDC hotels, Indian Airlines, Air India etc. for advertisements and bumper supplements were also brought out during the emergency.

So, as far as the money is concerned, there was no dearth of it. They had all the money. Their real difficulty is mismanagement. (*Interruptions*); the employees had asked the Minister of Law, Justice and Company Affairs to look into it. Shri Chalapathi Rao, the renowned editor and the workers together met Mrs. Gandhi and told her that it should not be closed down. To that she said, as was reported in the Hindustan Times:

> "We have to lease out the press. Otherwise, we cannot function."

This is the real situation. What was brought to the notice of Shri Shanti Bhushan is that there has been mismanagement and revenue leakage, bungling and misappropriation. Here, I have got the Annual Report and Accounts a copy of which has been given to the Government of India on the 14th which says two important things. One auditor says:

> "In our opinion the company does not have adequate internal audit system commensurate with the size and nature of the business."

Another says:

> "Rs. 1.41 lakh as advances which are in the nature of loans without any stipulation of repayment are outstanding for two years."

These are some of the examples which the workers have brought to the notice of the Government. I would like to know whether Shri Advani has consuted Shri

[Shri Krishna Kant]

Shanti Bhushan about it. Sir, Col. Zaidi spent Rs. 5 lakhs to re-furnish the room where he was to sit as Managing Director. So many things have happened.

Sir, when workers met Shri Ravindra Varma in September he assured them that unilaterally the paper will not be allowed to be closed. May I know from the Government three things:

(1) whether they stand by that commitment to the workers;

(2) whether they are prepared to appoint government Directors and have management control of the National Herald so that the heritage of Jawahar Lal Nehru is kept up; and

(3) Will they see to it that the required three months' notice is there and also ensure that this Paper does not close down and they will make every effort by negotiations, by talks or any other method to avert closure of this paper.

SHRI L. K. ADVANI: Sir, the hon'ble Member has referred to reports that have been appearing in the Press or on the radio and he also referred to certain letters that have been addressed to the Government by the employees working there. He has also referred to the meeting that the representatives of the employees had with the Labour Minister.

In so far as the letter written to the Law Minister is concerned it has been received, perhaps, yesterday and it has not been examined as yet. The letter referred to is dated 14th and it is still to be examined.

SHRI GAURI SHANKAR RAI (Ghazipur): Four to five months back a letter has been written by the employees.

SHRI L. K. ADVANI: I am coming to that. Even earlier allegations of serious financial irregularities had been made against the management of the Paper. Following the earlier letter under Section 209(A) of the Companies Act the Ministry of Company Affairs and Law ordered the inspection of the books of accounts of that Paper. Government is watching the situation. So far as my initial statement is concerned the hon'ble Member would appreciate that when the Government makes a pronouncement on the impending closure of an establishment. It is a serious matter affecting employment of hundreds of people. Further it is an important daily of the Capital to be closed down and that too only one when there are two. This is a matter which Government would be watching and is watching closely. But when I make a statement in the House I can only refer to the formal position as it stands under the law Any establishment wanting to close down has to give notice to the Government and it is 90 days' notice. As such I pointed out that the Delhi Administration till yesterday had received no such notice. We can take congnizance only at that stage as to what sanction could be applied. I think under the Industrial Disputes Act permission of the government is necessary for closing down.

SHRI JYOTIRMOY BOSU (Diamond Harbour): You cannot bring in such legislation; class character will be revealed.

SHRI L. K. ADVANI: I have already pointed out that in so far as irregularities are concerned, enquiry has been ordered.... (An hon. Member: When?) I should like notice for giving the date; the Law Minister is not here. Accounts would be examined and closure or suspension, whatever *it is, it is* being watched. Accounts would be examined by the company law authorities authorised under the company law. The other points that had been mentioned in respect of Zaidi and Yunus, these are facts about which you have expressed your views.

SHRI JYOTIRMOY BOSU: The hon. Minister is 9 months old in his portfolio, not yet ten months. I am just watching with great interest the trickery of persons who draft statements that are read out here. They say 'Further-more, according to information available..' What is 'available'? It was not available in my room; in my office? You cannot take us for a ride like this. I would not have agreed to read out this sort of a statement. Law Ministry is fully in the know of the fact that Associated Journals Ltd. which controls National Herald in their meeting on 8 December 1977 took the clear and categorical decision, clearly and categorically a bold decision that the New Delhi edition of the National Herald would be closed down. It was communicated to the government officials, government authorities. If you try to take shelter saying about availability my colleague is not here and he has to consider it when he gets up from sleep—that sort of thing is not going to cut much ice. I am saying that the government was in the know of this; kind of statement is not at all appreciated, they should have come out more fully in the statement and enlightened the House. It was the past practice; you should now make a departure. The question about the National Herald is that Mrs. Gandhi, and her gang, Zaidi, Yunus, Pillais, Dixits and Dhan Singhs, had been looting the National Herald. I am saying it on my own responsibility;

otherwise I can be hauled up on a privilege motion. They want to wind it up because, firstly, they want to hide serious malpractices and misappropriations including news print blackmarketing that had been done, continuous malpractices and misappropriation of funds because the inflow of black money coming from Mrs. Gandhi to the extent of Rs. 1·5 lakhs a month on an average was not entered in the book of accounts. I am told that Mrs. Gandhi reportedly told an employee very recently : I am out of power, no funds are coming ; therefore, how can I run this newspaper ? This newspaper had no internal auditor. They were depositing bogus cheques with the Syndicate bank account. I am making specific charges and they can be verified. They are depositing moneys into the accounts of those who are issuing cheques: that is a wonderful technique of making black money white. Mr. Advani must be knowing this. It is a pity that the late Nehru's paper became the operating ground for black money and the operators were Dixits, Yunuses, etc., I have mentioned the names. If I had been an employee myself, I would have gone to a court of law and brought a criminal case against the company for breach of trust and misappropriating provident fund money, ESI deposits, etc. The annual report says :

"According to the records of the company, the Provident Fund dues have not been regularly deposited during the year with the appropriate authorities and the arrears of provident fund dues as on 31-3-1977 amounted to Rs. 2,08,334·95."

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : Please read the next sentence also.

SHRI JYOTIRMOY BOSU : It reads:

"However, we understand that the same have been paid subsequently."

Does it mean that if you have committed a murder today, tomorrow by sending a maintenance allowance to the widow, you can be absolved of the crime ? When you have misappropriated workers' money, you are criminally liable to be prosecuted. Mr. Ravindra Varma, the last sentence does not hold water as far as I am concerned. The fact is that this paper was started with Rs. 100 share owned by the Nehrus in 1937, about 40 years ago, or may be a little before that. I plead ignorance. Today it has become Rs. 3 crores. Let that also be enquired into as to how Rs. 100 became Rs. 3 crores and where the money came from. The National Herald people rushed to Bombay to Mr. Rajni Patel to get money from the Nehru Fund, but the time servers deserted them and refused to pay. The Manager, Mr. Dhan Singh, joined on a salary of Rs. 400. Now he owns a school, bungalow and a company. This is looting ground for many. Mr. Yunus reportedly told somebody that he gets a pension of Rs. 900 per month and has no bank balance at all. Will the government explain how he maintains a car and himself. The company spent Rs. 5 lakhs as Mr. Krishna Kant said, for beautifying the first floor. According to their own statement, their assets are worth Rs. 3 crores. Their revenue has increased. Their circulation revenue has increased from Rs. 43·15 lakhs in 1975 to Rs. 65·31 lakhs in 1977. Their advertisement revenue increased from Rs. 69·52 lakhs in 1975 to Rs. 130·65 lakhs on 31st March, 1977. There is an increase of 100 per cent. Their net profit according to Mr. Krishna Kant is Rs. 10 lakhs. But I do not agree. Their net profit actually and truthfully amounts to Rs. 19,40,982. They have adjusted certain fictitious amounts and reduced the net profits to meet their own ends. They are financially much better off than every before.

SHRI VINODBHAI B. SHETH (Jamnagar): On a point of order. Sir. What the hon. member is submitting about the finances of the paper does not concern the Information Ministry. It concerns the Finance Ministry.

MR. SPEAKER: There is no point of order. The Government is one and indivisible.

SHRI JYOTIRMOY BOSU: The journalists wanted to take over the paper on day to day lease basis and approached Mrs. Gandhi, but she immediately declined. They say, they are unable to pay the closure benefits. But they are arranging to lease out the press at Rs. 9,000 per month in white and some more in black and an year's, advance amounting to Rs. 10 lakhs is going to be received. Yet, they say they cannot give closure benefits to the employees.

MR. SPEAKER: Now come to the question. You have gone a long way.

SHRI JYOTIRMOY BOSU : I am a weak man; I never go a long way !

The only object, as I can see, is to hide the malpractices and misappropriations they have committed. They want to close the paper, destroy the documents, lock it up and go away throwing 400 employees out of employment. I am asking the minister, would he institute a thorough probe, audit into the accounts, newsprint, circulation etc. ? A thorough probe by the

[Shri Jyotirmoy Bosu]

tax authorities is needed. There is a lot of tax evasion here. Can Mr. Ravindra Varma assure us that he will try to form a co-operative of the employees of National Herald, and ensure that this paper is handed over to the employees' cooperative, without allowing these thieves to continue in power ? They are dacoits.

AN HON. MEMBER: Can the hon. Member use the word 'dacoits' ? (*Interruptions*).

SHRI JYOTIRMOY BOSU: I substitute my word 'dacoits' by 'robbers'. Will the hon. Minister give a clear and categorical reply ? Has he so far taken any step to form a cooperative society to take over this ? If not, is he going to do it at once, immediately and report back to the House within the next 3 days. The next question is— —

MR. SPEAKER: You have already put 3 questions. This is the 4th.

SHRI JYOTIRMOY BOSU: If it did not become feasible, will he assure the House that the paper will not be allowed to be closed down under any circumstances ? If necessary, will Government put directors, as was done in the case of Times of India ? That was how Times of India was saved.

SHRI L. K. ADVANI: The hon. Member has raised a number of points, mainly relating to the financial irregularities in National Herald. He has also referred to the dues that have not been paid—arrears mounting in respect of ESI and provident fund dues etc. etc. I may mention that Government has taken cognizance of the fact that dues have been piling up; and from the figures that I have before me, for the contribution—periods ending July, 1977 and September, 1977, the arrears of ESI dues amounted to Rs. 35,558/-. Again, provident fund dues have not been paid from August to October 1977. The amount —which includes the contribution of both workers and employers—comes to Rs. 65,000/-. This came to our notice. The Regional Provident Fund Commissioner, Delhi has issued the recovery certificate for the whole amount through the Collector and has also issued a show-cause-notice why prosecution should not be launched.

SHRI JYOTIRMOY BOSU: When was it ?

SHRI VAYALAR RAVI (Chirayinkil): Will you do it in the case of Indian Express also ? (*Interruptions*)

SHRI L. K. ADVANI: The hon. Member should bear with me. (*Interruptions*) I was scrupulously refraining from referring in this House to anything of which we don't have official information. And it is certainly a strange thing that I have a Member from the Opposition, Mr. Jyotirmoy Bosu, accusing me of trying to defend the National Herald. (*Interruptions*)

MR. SPEAKER: The implication is there.

SHRI JYOTIRMOY BOSU. The Minister is saying something very wrong and misleading. The Minister has misled the House.

MR. SPEAKER: Mr. Bosu, please sit down. Mr. Advani, please don't mislead the House, and don't misquote him.

SHRI L. K. ADVANI: He may not have accused me, but what he said was that while the employers and the management in the *National Herald* might be interested in concealing their malpractices and bad acts, the Government was also shielding them.

SHRI JYOTIRMOY BOSU: Government was not acting.

SHRI L. K. ADVANI: I am happy to know it. But what the Government is particular about is, it is going to act correctly. If there is any malpractice, if there is any foul play, or anything of that kind, which is bad in law, whether it is in the *National Herald* or in the *Indian Express*, or in any paper, Government would proceed with a firm hand, stern hand.

The hon. Member had hardly asked any question. He has only provided information to the House and made some suggestions. Firstly, he said: let it be dealt with as the *Times of India* was dealt with. Secondly, a workers' co-operative should be formed and the management of the *National Herald* should be handed over to the workers co-operative. I would think these are all suggestions and ideas thrown up by the hon. Member, and may be thrown up by other Members. I hope the hon. Member would appreciate that the taking over of the *Times of India* was in an entirely different situation in a different context and for a differentp urpose. Here the suggestion is being put forth to enable the *National Herald* to continue.

SHRI JYOTIRMOY BOSU: Not under the present management.

SHRI L. K. ADVANI: I am not saying that. When the Government is faced with the possibility of the closure of *National Herald*, at this stage this suggestion is being made that the approach adopted in the case

of *Times of India* may be followed here also. In the case of the *Times of India*, there was no question of closing down. It was done for a different reason. So, the parallel is not identical or on all fours.

MR. SPEAKER. His valuable suggestions would be considered.

SHRI L. K. ADVANI: Yes, they would certainly be kept in mind.

श्री कंवरलाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, मैं मंत्री महोदय की दिक्कत को समझता हूं क्योंकि यह सारी समस्या चार मंत्रालयों के साथ सम्बन्ध रखती है—एक उनके मंत्रालय के साथ, दूसरे लेबर मिनिस्ट्री के साथ, तीसरे कम्पनी अफेयर्स के साथ और चौथे फाइनेन्स मिनिस्ट्री के साथ, मैं यह मांग करता हूं कि जिस तरह की यह नेशनल हैराल्ड की स्टोरी है

It is a story of fraud, misappropriation and mismanagement and a patent case of misuse of authority of the they Government.

इसके कुछ उदाहरण हमारे साथियों ने यहां पर दिये हैं। मेरी पहली मांग है कि चारों मंत्रालयों को मिल करके एक कमेटी बनाई जाये और इसकी इंक्वायरी की जाये। जैसा मंत्रीजी ने कहा कि उन्होंने प्राविडेन्ट फंड का पैसा ले लिया लेकिन ला क्या कहता है ? ला कहता है कि जो डिले करता है उसको प्रासीक्यूट किया जायेगा। बाद में पेमेन्ट कर देने से प्रासीक्यूशन हटता नहीं है। तो आपने क्या प्रासीक्यूशन किया ? जो पैसा एम्प्लाईज का दवाई वगैरह का था उसमें जो डिले हुई वह कितनी डिले हुई और कितने सालों तक डिले हो रही है। एक साल नहीं, हर साल डिले हो रही है। इतना ही नहीं, इनकम टैक्स का जो रुपया एम्प्लाईज से काटा गया वह भी डिपाजिट नहीं कराया गया जो कि इनकम टेक्ट के मातहत क्रिमिनल आफेंस है। मैं चाहूंगा कि मंत्री महोदय इन ारी चीजों की इंक्वायरी करने के लिये चारों मंत्रालयों का कोआर्डिनेशन करके एक हाई पावड कमेटी बनायें।

एक चीज मैं और कहना चाहता हूं कि आडिट रिपोर्ट बिल्कुल साफ है, मैं उसकी तफसील में जाना नहीं चाहता, आपने इसको देख लिया। इसके अन्दर मैनेजमेंट में जो लोग हैं, एक मिस्टर एम० आर० पिल्ले हैं जो मैनेजर हैं उनको एक लाख रुपया सालाना तनख्वाह मिलती है और परक्वीजिट्स अलग है। यह साहब वही हैं जिनकी दोस्ती कुलदीप नारंग के साथ थी जो कि सी० आई० ए० के एजेंट थे और जो हिन्दुस्तान छोड़ कर चले गए। और यह इतना बड़ा घुटाला है कि इस कमेटी के साथ सी० बी० आई० को भी लगाना चाहिए।

इतना ही नहीं, एक ऐसोसियेटेड जर्नल लिमिटेड है जो इस अखबार को निकालता है और इसके अन्दर 56 लाख रुपया जन-निधि ट्रस्ट के शेयर्स का है। अब यह जन-निधि ट्रस्ट क्या है, इसका ब्यौरा मैं ने, जब मैं चौथी लोक सभा में था, दिया था। यह किसी को नहीं मालूम कि जन-निधि ट्रस्ट क्या है ? इसकी इंक्वायरी होनी चाहिए। 56 लाख रुपयों में 80 परसेन्ट शेयर्स श्रीमती इन्दिरा गांधी के हैं और इनको उन्होंने अपनी रिटर्न में डिक्लेयर नहीं किया है। मैं मंत्री महोदय का ध्यान इस तरफ दिलाना चाहता हूं कि जो परिणाम इनके सामने आ रहे हैं उन पर वे कार्यवाही करें। इनके पास अनएकाउन्टेड मनी बहुत है लेकिन एकाउंटेड मनी कम है। ब्लैक का पैसा, रिश्वत का पैसा धोखे का पैसा और कान्ट्रैक्ट का पैसा इनके पास बहुत हैं और अभी तक उससे ही इनका काम चलता रहा है, लेकिन एकाउन्टेड मनी इनके पास नहीं हैं। इस सब की इंक्वायरी होनी चाहिए। इनके मंत्रालय से जो सम्बन्धित चीजें हैं, उनके बारे में मैं यह बताना चाहता हूं कि यू० पी० गवर्नमेंट, पंजाब गवर्नमेंट,

[श्री कंवर लाल गुप्ता]

हरियाणा गवर्नमेंट और दिल्ली एडमिनिस्ट्रेशन से इनको रुपया एडवान्स कर रखा है और व इनको न्यूजपेपर्स सप्लाई करते हैं, कम्पलसरोली उनको न्यूजपेपर्स लेने पड़ते हैं, और जितनी उनको जरूरत होती है, उससे ज्यादा न्यूजपेपर्स लेने पड़ते हैं क्योंकि रुपया एडवान्स किया हुआ है ।

इसी तरह से जो एडवरटाइजमेंट्स हैं उनके लिए गवर्नमेंट एजेन्सीज और पब्लिक अन्डरटेकिंग्स जैसे एयर इन्डिया है, इंडियन एयरलाइन्स और गवर्नमेंट होटल्स आदि हैं, इन सबसे इन्होंने एडवान्स लिया हुआ है और जो रेट आफ एडवरटाइजमेंट है जो उसका पैमा है, वह नार्मल रेट्स से कई गुना ज्यादा है । इसके अलावा जो न्यूजप्रिंट्स दिये गये हैं वे भी ज्यादा है । इन सबका आपके मंत्रालय से सम्बन्ध है और इन सारी बातों की इंक्वायरी आपको करनी चाहिए ।

अध्यक्ष महोदय, मैं यह तो नहीं कहूंगा कि इस मामले में गवर्नमेंट की कनाईवेंस है लेकिन यह जरूर कहूंगा कि इसमें गवर्नमेंट का इनएक्शन जरूर है और वह ढीला जरूर चलती है । चार, पांच मंत्रालय जो हैं उनका आपसे कोआर्डिनेशन नहीं होता और सख्ती से कार्यवाही नहीं होती । जब तक सख्ती से कार्यवाही नहीं होगी, यह काम नहीं चलेगा ।

इन चीजों के साथ-साथ मैं यह भी कहना चाहता हूं कि इस न्यूजपेपर की फाइनेन्शियल कंडीशन अच्छी है । अध्यक्ष महोदय, आपको मालूम है कि शाह कमीशन के सामने जो इंक्वायरी चल रही है, उसमें श्री तुली का जब यह बयान हुआ था कि इनकी आर्थिक हालत अच्छी नहीं थी, तो उसके जवाब में चेयरमैन का यह जवाब आया था कि हमारे पास करोड़ों रुपयों के एसेट्स हैं और करोड़ों रुपयों का फायदा होता है । तो फिर यह अखबार क्यों बन्द किया जा रहा है, इसका जवाब आना चाहिए यह आपके पास लिखित नहीं आया होगा लेकिन यह बात सही है कि दिल्ली के अखबार, जो नेशनल हैराल्ड की ब्रांच है, को बन्द करने की बात हो रही है ।

मैं अब अपने सवालों पर आता हूं । मेरा पहला सवाल तो यह है कि क्या यह सरकार इस अखबार के इम्पलाईज को और जो रीडर्स हैं, जो कि अखबार खरीद कर पढ़ते हैं, उनको एस्योर करेगी कि किसी भी हालत में इस अखबार को बन्द नहीं किया जाएगा जब तक कि इम्पलाईज के साथ पूरी तरह से बातचीत न कर ली जाए ?

मेरा दूसरा सवाल यह है कि क्या चारों मंत्रालय और सी० बी० आई० इस सब घुटाले का पता लगायेंगे । मेरे पास कागज हैं । आप चाहें तो मैं कागज दे सकता हूं । चारों मंत्रालयों को मिला कर एक हाई पावर्ड कमेटी सरकार बनाए जो शुरू से लेकर आज तक जो घुटाले हुए हैं, उन का पता लगाए । इमर्जेन्सी के दिनो के तो घुटाले हैं ही लेकिन इसके पहले के भी हैं और ब्लैक मनी को इनजैक्ट करने का जो तरीका है और जो रुपया इधर-उधर से आता है और आप यह ढूंढ रहे हैं कि वह कहां गया, उस को मालूम करने के लिए क्या आप एक हाई पावर्ड कमेटी बनाएंगे ?

तीसरा मेरा सवाल यह है कि आपने कहा कि टाइम्स आफ इंडिया का मामला और यह मामला अलग-अलग है । जब यहां पर मिसमैनेजमेंट है, फ्राड है, मिस एप्रोप्रियेशन है और मिसयूज आफ अथॉरिटी है, तो क्या गवर्नमेंट इसमें अपने डाइरेक्टर्स डालेगी या नहीं डालेगी और अगर नहीं डालेगी तो क्यों नहीं डालेगी ?

ये मेरे तीन सवाल हैं और इनका आप जवाब दीजिए ।

श्री लाल कृष्ण आडवाणी : माननीय सदस्य ने जो प्रोविडेंट फण्ड आदि के बारे में कहा, उसके बारे में उनका कथन सही है । अगर उनके प्रोविडेंट और सब कुछ दे देने के बाद भी उन्होंने देर की हैं तो उसके लिए वे लाएबल हैं और इसी कारण से रीजनल प्रोविडेंट फण्ड कमिश्नर ने उनको शो काज नोटिस दिया है । यह भी कहा गया कि रिक्वरी के अलावा उनके खिलाफ प्रोसीक्युशन क्यों न किया जाए जो कि कानुनी आवश्यकता है । सरकार इसके बारे में जो भी उचित समझेगी, कार्यवाही करेगी और उस कार्यवाही को चारों मंत्रालय—मिनिस्ट्री आफ लेबर, मिनिस्ट्री आफ कम्पनी अफेयर्स, मिनिस्ट्री आफ इन्फर्मेशन एण्ड ब्राडकास्टिंग और फाइनेंस मिनिस्ट्री, एक तरह से सारी गवर्नमेंट इसमें इन्वाल्व होगी लेकिन ये चार मिनिस्ट्रीज विशेष रूप में कंसर्ड होंगी —की सलाह से करेगी । अब उसके बाद क्या डवलपमेन्ट होंगी, क्या नहीं होंगी, यह मैं अभी नहीं कह सकता क्योंकि वह चारों मंत्रालय पर निर्भर है । अब अगर वे अपने आप फैसला लेकर इसको चलाना चाहें तो चलायें लेकिन सरकार इसके बारे में चिंतित जरूर है क्योंकि इसमें अनेक कर्मचारियों का सवाल इन्वालव्ड है (व्यवधान) ।

जहां तक गवर्नमेंट डायरेक्टर्स अपोइंटमेंट करने की बात है उसके बारे में मैं इस समय तो कुछ नहीं कह सकता लेकिन फर्स्ट रिएक्शन के तौर पर मैं कह सकता हूं कि गवर्नमेंट डायरेक्टर्स के पक्ष में नहीं होती है, हमारी सरकार तो इसके पक्ष में होती नहीं है । फिर भी आपने टाइम्स आफ इंडिया का उल्लेख किया कि इस वर्ष सन्दर्भ में कोआप्रेटिव वर्कर्स की बने और इसको चलाय जिसकी कि पिछले दिनों चर्चा रही है । मेरे पास इसकी जानकारी है कि वहां के कर्मचारियों ने इस बात की तत्परता दिखाई है कि वे इसको चलाने के लिए तैयार हैं । अब इन सब बातों को ध्यान में रख कर इसके बारे में विचार किया जाएगा ।

SHRI KANWAR LAL GUPTA: I put a pointed question as to whether a high-powered probe will be made by all the Ministries. I want a probe. The facts have been put before the Minister.

SHRI L. K. ADVANI: What I am saying is, at the moment the Government is not contemplating a multi-pronged probe. What it is contemplating is कि अलग अलग जिस क्षेत्र में पता लगता है कि प्राइमाफेसी केस है, गड़बड़ है तो उसके बारे में इंकवायरी होती है और आगे भी करने को तैयार हैं । अब न्यूज प्रिंट का उल्लेख किया, अगर प्राइमाफेसी केस है तो उसकी जवाबदारी मेरे पर है ।

SHRI JYOTIRMOY BOSU : Mr. Satish Agrawal, the Minister of State in the Ministry of Finance is sitting here. Let him look into it. There are a lot of malpractices in the *National Hesald.*

SHRI KANWAR LAL GUPTA: The Minister has not given any assurance. Will he assure the employees that this Newspaper will not be closed ?

SHRI L. K. ADVANI: I can assure the House that the Government's most important consideration in the whole affair is the welfare of the employees.

श्री विजय कुमार मलहोत्रा : (दक्षिण दिल्ली) : माननीय मंत्री महोदय ने, जो कुछ इस हाउस में कहा है उसके बाद भी कोई इस बात से इंकार नहीं कर सकता है कि नेशनल हेरल्ड दो-चार दिन के अन्दर बंद किया जाने वाला है । यह कहना कि उनके लिए 90 दिन का नोटिस देना जरुरी है, अगर उन्होंने इसका पब्लिकेशन बंद कर दिया तो पब्लिकेशन बंद करने के बाद फेट अकोम्प्ली हो

[श्री विजय कुमार मलहोत्रा]

जाएगी और यह होने के बाद यह क्लोज डाउन हो जाएगा और जो चार सौ आदमी उसमें काम करते है उनको निकाल दिया जाएगा।

अध्यक्ष महोदय, अब तक की जितनी रिपोर्टस हैं– चाहे वह बोर्ड की मीटिंग हो, चाहे एम्प्लाईज से बातचीत हो, चाहे इंदिरा गांधी के यहां डिमास्ट्रेशन हुआ हो, सब के अन्दर से यह बात निकलती है कि यह बंद होने वाला है, यह बच नहीं सकता है। इसलिए अगर कुछ करना है तो फारमल नोटिस आने से पहले ही इस पर ध्यान देना होगा।

अध्यक्ष महोदय, मैं दो तीन बातों की तरफ ध्यान दिलाना चाहता हूं। एक तो यह है कि जब कर्नल जैदी ने शाह कमीशन को यह बात कही, यह लिखा कि वहां के बारे में मिसलीडिंग फेक्ट्स दिए जा रहे हैं और इस कम्पनी के दस करोड़ रुपए के असेट्स हैं और पिछले साल इसे दस लाख रुपए का फायदा हुआ है तो इसे फाइनेंशयल कारणों से बंद करने की क्या वजह है?

इसके अंदर लोगों के सौ सौ रुपए के शेयरों से जो पैसा इकट्ठा हुआ है वह लगा हुआ है। पांच पांच सौ रुपया जमा करके लोगों से इस को बनाया गया है। अभी बताया गया है कि नेहरू जी के सौ रुपए के शेयर इसमें थे। बिजिनेस मैगनेट्स तथा दूसरे लोग इसके शेयरहोल्डर थे। एक ही रात में उनके सारे शेयर इंदिरा गांधी के नाम ट्रांसफर कर दिए गए और इसके बाद आज वह मेजर शेयरहोल्डर बन गई हैं। जब यह क्लोज डाउन हो जाए तो तीन करोड़ की जो रकम है जो पब्लिक प्रापर्टी थी वह एक फैमिली कैसे ले जाए क्या इस बात की भी आप इनक्वायरी कर रहे है? क्या आप बताएंगे कि तीन करोड़ के एसेट एक फैमिली के पास जो पब्लिक की प्रापर्टी थी वे न जाएं और उसको रोकने के लिए आप कौन से कदम उठाने जा रहे हैं।

बिल्डिंग के लिए जो इसको जमीन दी गई थी उसमें यह कहां गया था कि सिवाय अखबार के और किसी परपज के लिए इसके इस्तेमाल नहीं होगा वह और परपज के लिए भी इस्तेमाल हो रही है। तीन करोड़ के एसेट्स को हड़पने के लिए यह सारी साजिश की जा रही है और इसको बन्द किया जा रहा है। उसको रोकने के लिए आप क्या करने जा रहे हैं?

1976–77 में दो करोड़ का रेवेन्यू आया था। इससे यह आटोमेटिकली ए क्लास का पेपर बन जाता है। ए क्लास का यह पेपर न बन सके इस वास्ते इसको क्या बन्द नहीं किया जा रहा है, ए क्लास के जो बैनिफिट्स हैं वे कर्मचारियों को न देने पड़ें और यह क्लास सी पेपर ही रहे इस वास्ते क्या इसको बन्द नहीं किया जा रहा है, लोग जो एजिटेशन कर रहे हैं क्या यह उस चीज को वार्ड आफ करने के लिए कदम नहीं उठाया जा रहा है?

साठ लाख की लायाबिलिटी हैं, प्रापर्टी टैक्स तीन लाख रुपया बकाया है, कार-पोरेशन का पानी और बिजली का बिल अभी अदा करना है। दूसरी चीजें पहले बता ही दी गई हैं। 60 लाख की लायाबि-लिटी वर्कर्ज पर नहीं डाली जानी चाहिए। यह लायाबिलिटी उनसे वसूल होनी चाहिए जिन्होंने क्रिमिनल लूट की है, उनसे यह लायाबिलिटी वसूल की जाए और

तब वर्कर्ज को यह काम सौंपा जाए, तभी वर्कर्ज इसको चला सकते हैं। मैं जानना चाहता हूं कि लायाबिलिटी एसेट्स में से वसूल की जाएगी और उसके बाद ही वर्कर्ज को चलाने के लिए इस अखबार को देने का प्रबन्ध किया जाएगा ?

दो कर्मचारियों को लखनऊ के जो थे निकाल दिया गया है। मंत्री महोदय ने कहा है कि वह इसको देखेंगे। कर्मचारियों ने एक मेमोरेंडम दिया था और कहा था कि इसके अन्दर घपला हो रहा है, पचास लाख के गबन को पकड़ा जाए जो 19 जुलाई को इसे दिया गया था और 28 अक्तूबर को इसका जबाव दिया गया। उसमें यह कहा गया :

"I have to report that the matter has been taken up with the Company and you will be informed of the result in due course"

तीन महीने उसके ऊपर सोये रहे। उसके बाद दो आदमी उन्होंने निकाल दिए और कारण यह बताया कि कम्पनी बोर्ड को जा कर उन्होंने कुछ इनफर्मेशन दी। क्या आगे भी कोई आदमी इस तरह की इनफर्मेशन देगा तो उसको निकाल दिया जाएगा? क्या उनको प्रोटेक्शन देने के बारे में सरकार कदम उठाएगी। उन्होंने कारण यह बताया है कि इन लोगों ने हमारा काफिन्डेंस खो दिया है इस लिए हमने इन दोनों को निकाल दिया है। उनको अभी तक रिइंस्टेट नहीं किया गया है। इसको आप नहीं करवा सके हैं इनको आप कब तक करवा देंगे ? जो कर्मचारी कम्पनी ला बोर्ड को इनफर्मेशन देंगे जिससे घपले होने से बच सकें, क्रिमिनल लूट जो हो रही है उसको बचाया जा सके, उनको प्रोटेक्शन आप देंगे, क्या आप इसके बारे में एश्योरेंस देते हैं या नहीं ?

वर्कर्ज ने इसको लेने के लिए कहा है। उनके साथ बैठ कर एसेट्स को देखते हुए वर्कर्ज के हाथ में यह पेपर दिया जा सके। जो पब्लिक प्रापर्टी थी वह पब्लिक प्रापर्टी बनी रहे, एक परिवार के चंगुल से, श्रीमती इंदिरा गांधी के चंगुल से इसको निकालने के लिए आप क्या कदम उठा रहे हैं यह अन्त में मैं आप से जानना चाहता हूं।

श्री लाल कृष्ण अडवाणी : माननीय सदस्य ने जो तथ्य बताए हैं एसेट्स के बारे में तथा जो बातें कहीं हैं वे सब ऐसी हैं जिनके बारे में प्रश्न उन से पूछे जा सकते हैं और हम भी पूछ सकते हैं अगर वह स्थिति आए और वे लोग कहें कि हम इसको बन्द कर रहे हैं क्योंकि हमारी ऐसी स्थिति नहीं है कि हम इसको चला सकें। तब अनेक सवाल हैं जो हम उनसे पूछ सकेंगे। क्यों बन्द कर रहे हैं यह भी उनसे हम पूछ सकेंगे। इस वक्त मैं इसका उत्तर देने की स्थिति में नहीं हूं।

उन्होंने एक प्रमुख सवाल यह उठाया है कि जिन दो कर्मचारियों को हटाया गया है लखनऊ में उनके बारे में क्या किया जा रहा है। इस बात से हम को भी बहुत चिन्ता हुई थी। उनको हटाए जाने की पृष्ठभूमि यह थी कि इन कर्मचारियों ने कम्पनी ला बोर्ड के नोटिस में कुछ तथ्य लाए थे और उसके बाद जो अध्यक्ष थे और मंत्री थे एक संस्था के उनको हटा दिया गया था। लेकिन यह मामला राज्य सरकार के विचाराधीन है। हमारी तरफ से राज्य सरकार को सलाह दी गई है कि इनके प्रति न्याय होना चाहिए।

श्री विजय कुमार मलहोत्रा : जो जमीन उनको दी गई वह दूसरे काम में न लायें।

श्री लाल कृष्ण अडवाणी : जमीन के बारे में आपने जो बात कही है और जिस परपज के लिए दी गई थी उसके अतिरिक्त और किसी परपज के काम में लायी जा रही है तो इसको देखा जाएगा।

श्री उग्रसेन (देवरिया) : मान्यवर, मैं तो बहुत कम समय लेना चाहता हूं। मगर मैं मंत्री जी को बता देना चाहता हूं कि वह नेशनल हैराल्ड का इतिहास जान लें तो अच्छा रहे। 1936 में कांग्रेस के लोगों और उस समय कांग्रेस के नेता श्री ज्वाहर लाल नेहरु के प्रयास से यह अखबार चला, और जो पैसा इकट्ठा किया गया मुझे खूब याद है हम लोगों ने उसमें मदद की थी। क्योंकि पहले पहल जो इसके सम्पादक श्री के० रामा राव थे वह कांग्रेस के नेता थे, हमारी उनके पास पहुंच थी, हम लोगों ने 10,20.50, 100 रु.० तक लोगों से छोटा छोटा चन्दा लिया, और बाद में कम्पनी को एसोशियेटेड जर्नल बना दिया उसके इंतजाम के लिए । यह पंडित जवाहर लाल जी ने गुड़ फेथ में बनाया था, और बाद में यह हो गया कि जन-कल्याण निधि बन गई और मोहतरमा मलकाआजम के नाम वह सब शेयर लिख दिए गए। यह जो बाद में हुआ। हम यह समझते थे उन दिनों में कि जब भारत आजाद होगा तो हमारा नेशनल हैराल्ड मुख पत्र होगा, राष्ट्रीय चेतना का और राष्ट्रीय सरकार का और वहीं से उसको अलग कर दिया गया। पहले हमारे गुरु श्री उमा शंकर दीक्षित जी माल काट खाये, उसके बाद कर्नल साहब चले गए। एक एक लोग कौकस में हैं, गजब है। और 19 जुलाई को मीनाक्षी सुन्दरम ने एक खत इनको लिखा कि प्रौवीडेंट फंड का 3 लाख 74 रु० नहीं दिया, एमप्लाईज कम्पलसरी डिपोजिट का 1 लाख 29 हजार रु० नहीं दिया गया और दूसरा 2 लाख 6 हजार रु० नहीं दिया। तमाम इतना रुपया नहीं दिया। सब कुछ थोड़ा थोड़ा पैसा दे दिया, और यह अभी तक बकाया है।

जहां तक मंत्री जी कहते हैं कि 14 दिसम्बर तक उनको कोई सूचना नहीं है कि यह अखबार बन्द कर दिया जायगा क्योंकि दिल्ली प्रशासन ने उनको इस बात की सूचना दी है, तो मैं उनको बताना चाहता हूं कि 7 सितम्बर को एसोशियेटेड जर्नल वर्कर्ज यूनियन के जो प्रतिनिधि थे उन्हें उनके जनरल मैनेजर ने बताया कि हमारा नुकसान 30 लाख तक बढ़ गया है हम इस अखबार को नही चलाने जा रहे हैं और अखबार को बिल्कुल बन्द कर देंगे, गोकि गए साल 10 लाख रु० का मुनाफा हुआ था, और इस बात की सूचना कम्पनी ला बोर्ड को भी ऐसोशियेटेड जर्नल यूनियन के प्रतिनिधियों ने दे दी थी। तो कैसे मंत्री जी कहते हैं और दिल्ली प्रशासन कहता है कि उनको इस बात की कोई जानकारी नहीं है कि यह नेशनल हैराल्ड न 14 तारीख तक नोटिस दी। उनका तरीका यह होता है कि धीरे धीरे बन्द कर देते हैं, पहले बिजली, पानी काट देंगे और धीरे धीरे न्यूज प्रिन्ट ब्लैक में बेच देंगे और सब अखबार बेच देंगे। हमारे माननीय कंवर लाल गुप्त ने सुझाव दिया है कि चारों मंत्रालय बैठें और जांच हो। जांच बाद में हो। मैं दो, एक सवाल पहले पूछना चाहता हूं । पहला सवाल तो यह कि इसके हिसाब पर आप अपना फाइनेनशियल अफसर बैठायें जो इनके अकाउन्ट को कन्ट्रोल करे, यह इनके कागज पत्र अपने हाथ में ले ले। क्या आप ऐसा करने जा रहे हैं? दूसरे यह कि क्या आप इस बात के लिए उनको नोटिस देंगे कि किसी भी गैरकानूनी तरीके से आप

इस अखबार को बन्द नहीं कर सकते हैं। अगर बन्द करेंगे तो क्रिमिनल चार्ज के वह लायेबिल होंगे उन पर मुकदमा चलाया जाएगा और बांधे जायेंगे, आपको पैनल्टी देनी पड़ेगी।

जिन दो यूनियन के नेताओं के बारे में कहा गया, मैं बताऊं कि जब यूनियन बनी ऐसोशियेटेड जर्नल तो मैं भी उनके साथ काम करता था, जोशीजी तो मर गए और श्री गौतम रिटायर हो गए, और दो उसमें हमारे साथी पड़े हैं, एक श्री आर० के० अवस्थी, डिप्टी न्यूज़ एडिटर और दूसरे हैं श्री एस० पी० निगम। एक एसोशियेटेड वर्किंग जर्नलिस्ट का प्रेसीडेंट है और दूसरा सेक्रेटरी है। यह लोग यहां आए और हमसे मिलें, मैंने उनको मंत्रीजी के पास भेजा, आज से चार, पाच महीने पहले की बात है, पेपर में बड़ी गड़बड़ियां हो रही हैं। और मैं आपको एक छोटी सी बात बताऊं कि सबको साइकिल अलाउंस मिला। जो डायरेक्टर्स हैं उन्होंने सब साइकिल अलाउंस अपने नौकरों को दे दिया और जो साइकिल पर चढ़ कर ऐसोशियेटेड जर्नल में काम करने आते हैं उनको अलाउंस नहीं मिला। मैंने 40 लोगों की लम्बी लिस्ट दे दी, मैं जिनको जाती तौर पर जानता हूं। और उनके कहने से मैंने कई बार यूनियन में भाषण दिया, लेकिन उनको कोई साइकिल अलाउंस नहीं दिया। लूट-लाट कर खा गए। और जब मंत्रीजी से मिले, इन्होंने लिख कर बोर्ड को दिया, हमको दिया, माननीय सदस्यों को बताया, और जब लौट कर गए तो उनकी नौकरी साफ कर दी। कहते हैं कि मुकदमा लड़े। मैं कहना चाहता हूं कि वर्किंग जर्नलिस्ट के बड़े बड़े बोर्ड बने। वह मांग करते हैं कि हमारा वेज बोर्ड बनना चाहिए। उनकी यूनियन के प्रैजीडेंट मीनाक्षी सुन्दरम हैं, ये बहुत पुराने हैं, उनको याद भी नहीं है। मैं कहना चाहता हूं कि उनके साथ बहुत घपलेबाजी हुई है राष्ट्रीय चेतना, निधि और जागरण के नाम पर। ये नेशनल हैरल्ड का करोड़ो रुपया खा रहे हैं। मैं मंत्रीजी से चाहता हूं कि वह इस बात का आदेश दें कि यह कतई बन्द नहीं होगा। हमको जो यह मालूमात हुई हैं वह सूचना प्रसारण मंत्री के द्वारा ही हुई हैं, ये ही अखबारों में छपवाते हैं, आकाशवाणी से हम सुनते हैं। मैं चाहता हूं कि वह उचित कदम तत्काल उठाएं, यूनियन के निकाले गये लोगों को सवेतन, तत्काल, पूरे मुआवजे के साथ रखें। एक भी कर्मचारी नहीं निकाला जा सकता है, यूनियन के नेताओं को नहीं निकाला जा सकता है।

श्री लाल कृष्ण अडवाणी : माननीय सदस्य ने नेशनल हैराल्ड के पूर्व इतिहास की जानकारी दी है, उसके लिए आभारी हूं। एक बात उन्होंने कही कि मुझे इस बात की जानकारी नहीं है, यह बात ठीक नहीं हैं। मैंने जो बात कही वह यह कि इंडस्ट्रियल डिस्प्यूट एक्ट के अंतर्गत फार्मल नोटिस गवर्नमेंट को देना ज़रूरी है। नोटिस अभी तक नहीं मिला है। जानकारी जितनी आपको है, उतनी मुझे है और वह जानकारी ला में जानकारी नहीं है। ला में जानकारी नोटिस से होती है और इसीलिए मल्होत्राजी ने जो बात कही पहले कि फे एकम्पली करके हमारे ऊपर थोप देंगे तो फे एकम्पली करने का कोई सवाल नहीं। कोई पब्लिकेशन सस्पैंड हो जाता है तो सस्पैंड होते ही उसके ओबलीगेशन खत्म नही होते, वह तो क्लोज़र के बाद खत्म हो सकते हैं और सस्पैंड होने के बाद भी हमारे पास समय रहेगा, जो कुछ करना-कराना है, करें। इसलिए इन सब बातों को ध्यान में रखते हुए स्थिति का निरीक्षण किया जा रहा है।

MR. SPEAKER : Before proceeding with the other items, I would like to mention that on one subject, there are two notices under 377. There is some controversy about who gave it first to me. I am witholding it. I am deciding that later after talking to both the Members.

12.58 hrs.

RE. CLOSING CEREMONY OF AGRI-EXPO '77

SHRI N. SREEKANTAN NAIR (Quilon): Mr. Speaker, Sir, I want to bring an important matter before the House as well as Government.

Yesterday it was a closing ceremony of Agri-Expo' 77 presided over by the President of India. There Members of Parliament were insulted by the staff of the Secretariat and others. We were left in the background. They did not give us the front row seats. In 1952 in the First Parliament of India, when the Defence display was organised a similar incident happened. It was raised in Parliament by me. Then this House was assured that the Central Government staff would be given a separate wing and the Ministers and Members of Parliament another row of seats. It is a disgrace for the Members of Parliament to be allotted seats behind the Secretariat Staff. They can have separate space to maintain their hierarchies. Even the chaprasis were allotted seats ahead of the Members of Parliament. This is an insult to us. The old order may be revised or new arrangements must be made in future.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to assist you. There is a document called 'Warrant of Precedence'. In that you, will see the position of Members of Parliament at 29. It is not only in public functions but also in all formal occasions. Government has an obligation to go by the Warrant of Precedence, even in the matter of constituting the boards, committees, councils etc. consisting of Members of both Lok Sabha and Rajya Sabha and even when they are represented on the States organisations/institutions. How can they say that civil servants may have precedence over us whether they be the Secretaries or the Joint Secretaries ?

13 hrs.

MR. SPEAKER: That is a different matter.

I think you are going beyond that. The subject matter is quite different.

(*Interruptions*).

SHRI JYOTIRMOY BOSU: In the Boards and Councils wherever Members of Parliament are present the same should not be chaired by a civil servant. Sir, unless you give a direction in this regard who will protect our rights ?

MR. SPEAKER: I understand your point. I will give thought to it.

As regards the point made by Shri Sreekantan Nair it is a serious complaint if the Members are put behind the Secretary or Deputy Secretary. I want the Government to take note of that. They must express their regrets if it has happened yesterday. They must see to it that it is not repeated in future. Members of Parliament occupy an important place in this country and their importance should not de minimised.

SHRI K. LAKKAPPA (Tumkur): Sir, I want to make a submission....

MR. SPEAKER: No, No. I have already given a direction. It is the direction of the Speaker.

SHRI C. K. CHANDRAPPAN (Cannanore): Sir, last Friday I gave a notice of privilege. I have not been told anything about it.

MR. SPEAKER: It is still under consideration. You will be informed when it is accepted or rejected.

13.04 hrs.

PUBLIC ACCOUNTS COMMITTEE

NINETEENTH AND TWENTY-EIGHTH REPORTS

SHRI GAURI SHANKAR RAI (Ghazipur): I beg to present the following Reports of the Public Accounts Committee:

(1) Nineteenth Report on paragraph 37 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Civil) relating to purchase of Zinc Slabs.

(2) Twenty-eighth Report on paragraph 17 of the Report of the Comptroller and Auditor General of India for the year 1973-74, Union Government (Civil), Revenue Receipts, Volume II, Direct Taxes relating to Irregular Allowance of Discount to a Foreign Company.